

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.326/2000

Monday the 3rd day of April, 2000.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Dr. C.P.Abdul Kabeer
S/o Late K.I.Sayed Shaikkoya
Veterinary Assistant Surgeon
(On Deputation from State of Kerala)
Department of Animal Husbandry
UT of Lakshadweep.

...Applicant

By advocate Mr Shafik M.A.

Versus

1. Union of India represented by Secretary to the Government of India, Ministry of Agriculture, Department of Animal Husbandry Krishi Bhavan, New Delhi.
2. The Administrator UT of Lakshadweep, Kavaratti.
3. The Director of Animal Husbandry UT of Lakshadweep, Kavaratti.
4. The State of Kerala, represented by the Secretary, Department of Animal Husbandry Trivandrum.

...Respondents

(By advocate Mr S.Radhakrishnan(R2&3)
Mr C.A.Joy, GP (R4)

The application having been heard on 3rd April, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks to quash A-1, to declare that he is entitled to continue on deputation as Veterinary Assistant Surgeon under second and third respondents for a further period of two years and to direct the respondents to consult the fourth respondent for continuing the services for a further period of two years and also to consider sympathetically A-4 representation.

2. Learned counsel appearing for the applicant submitted that it is suffice to direct the first respondent to consider and pass appropriate orders on A-4 representation. Learned

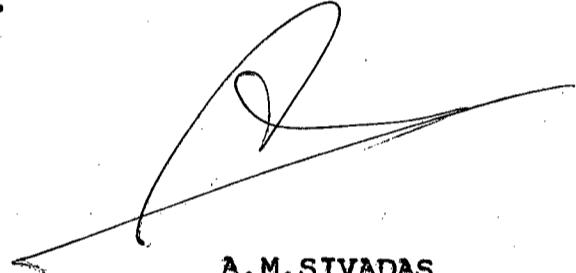
counsel appearing for respondents 2 & 3 submitted that there is no objection in adopting such a course. There is none representing the first respondent. The learned counsel for the 4th respondent submitted that the 4th respondent has not sought for the repatriation of the applicant.

3. Accordingly, the first respondent is directed to consider and pass appropriate orders on A-4 representation as expeditiously as possible. The second respondent shall consider the feasibility of permitting to continue the applicant in his present post till the disposal of A-4 representation.

4. The Original Application is disposed of as above.
Dated 3rd April, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

aa.

Annexures referred to in this order:

A-1: True copy of order No.1/2/96-AH dated 7.2.2000 issued by the 3rd respondent.

A-4: True copy of the representation dated 21.2.2000 submitted before the first respondent.